

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 21/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays, under transmission System associated with Vindhyachal-V (500 MW) project of NTPC (Part- A) in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

2014-19 period

- a) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere mentions that it is based on Actual Cash Outflow.
1. Clarify whether IEDC as given in Auditor Certificate is on cash basis by providing a statement of cash discharge
 2. Asset-wise statement of Initial Spares discharged on cash basis
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 period for the given transmission asset(s).

2019-24 period

- c) Reasons for claiming add-cap in 2019-20, while the add-cap as admitted by the Commission is for 2017-18 and 2018-19.

Forms

- d) Form-5 (Element-wise Break-Up of Project/Asset/Element cost of Transmission System)
- e) Flow of liabilities statement as per enclosed Annexure-I(B).
- f) Form-13 (Break up of Initial Spares)

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

[#] TL/SS/Communication Systems etc.

[^]Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset